Government in this country and the remedial measures to be taken by the present Government. Whatever newspaper reports are published, the accuracy of those reports is also not known. It is absolutely necessary that Government should come out with a White Paper on what is the state of the economy. The statement regarding the gold sales policy should be made today itself and the earlier statement made by the Finance Minister should be in conformity with the present action taken. (Interruptions)

SHRI SOMNATH CHATTER-JEE (Bolpur): They are taking the House very casually.

SHRI SAIFUDDIN CHOUDH-URY: We want the Prime Minister to come.

SHRI BASU DEB ACHARIA (Bankura): You ask the Finance Minister to tell this House why gold is sent in a clandestine manner. He must tell this House He has come

SHRI MUKUL BALKRISHNA WASNIK (Buldana): What is this? We are not aware of any decision taken. We are not aware of the actual position. What is the decision that is going to be taken? I request through you that the hon. Finance Minister should make a statement today and now itself whether the reports which have appeared in the Indian Express are true or false.

Secondly, if this type of things are going to take place repeatedly and frequently, I request the hon. Finance Minister to come out with a specific gold sale or gold mortgage policy. (Interruptions)

MR. SPEAKER: Mr. Basu Deb Acharia, please take your seat. Now the Finance Minister is here I would like to know whether he is interested in responding.

AN HON. MEMBER. It is better to mortgage Andaman & Nicobar Islands also! THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I would be happy to make a statement to the House this very day. I have nothing to hide and I want to come clean before this House and the country. (Interruptions)

MR. SPEAKER: Please don't do like this.

(Interruptions)

MR. SPEAKER: Mr. Finance Minister, would you like to riske a statement today?

SHRI MANMOHAN SINGH: Yes, Sir

MR. SPEAKER: O.K. Since you have demanded a statement today, the Finance Minister is ready to make a statement today. I will give him time.

SHRI SOMNATH CHATTER-IEE When?

MR SPFAKFR: Before the House rises.

SHRI SOMNATH CHATTER-JEE: No further clandestine operations should be done (Interruptions)

[Franslation]

SHRI RAM VILAS **PASWAN** (Rosera): Mr Speaker, Sir, I have given notice of an adjournment motion and I wanted that the Question Hour should be suspended and the matter be taken up straightaway. This is a very serious matter. Yester-day, we raised the issue of Mandal Commission Report and said that the Government was not sincere in its Shri Arjun Singhji. implementation. you are the leader of the House and I do not want that we should give a notice on this issue. But vesterday, he said that he would clarify the details in respect of the implementation only in the Supreme Court. The result is that the Judge of the

Supreme Court said vesterday that he would not deal with this case and that he was quitting. He said this thing because the Government was not making its position clear in regard to the Mandal Commission Report despite the fact that the Supreme Court repeatedly asked the Government to do so. The result is that the Supreme Court has deferred the hearing of the case to August 6. The Government want to add the economic criteria in the implementation of the recommendations of the Commission If it is done, it will be out of the jurisdiction of the Commission. It clearly shows that the intention of the Government is not clear and it does not want to implement the report at all. Therefore, we want the Government to say in categorical terms as to what is their stand on the Mandal Commission Report and how it propose to go about it Your dual policy would not work You are depriving the children of North India of the benefits of the report whereas you are supporting it in the South Since the matter is in the court, the Government will have to make its stand clear about Mandal Commission Report. Is the Government in favour of the report or not? If yes, why is it not making its stand clear before the court? (Interruptions).

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker. Sir, I would like to draw your attention to a very serious matter. During the last few days, incidents of encounter between the terrorists—especially from Punjab—and the police have been reported quite frequently resulting in death of terrorists. Five or six days back, i.e. on 13th July, newspapers reported the death of 10 Sikh terrorists in Uttar Pradesh

As per today's information no encounter had taken place with police Sikh pilgrims who included youths, women and men, were going from Pälibhit to Nanded and from there takey had to return to their homes via Patna. They had hired a bus for

Rs. 20-30 thousand. There is company from which they had hired the bus and there is also the bus number. Suddenly a situation developed that Pilibhit police stopped the vehicle enroute and dragged ten boys out of the vehicle and forcibly conducted them to police vehicle. They There it were arrested in Badann. was decided to take them back to Pilıbhit. They were taken to the Police Station during the night of 12th. Early in the morning between 4 a.m and 5 am. on 13th these boys were taken to three different places and gunned down. This was done at the instance of an S.P. and U.P. Government was also happy that they had achieved a great success in pilibhit in a drive to wipe off terrorists. . .(Interruptions)An S.P. had

personally supervised the killing of ten innocent children. It is a very serious matter. The Home Minister is not present here. It would have been better if he would have been here at the moment. Regarding Kashmir. Assam and Punjab you say again and again. (Interruptions).

MR. SPFAKFR: The matter is being raised in the Zero Hour.

(Interruptions)

SHRI GEORGE FERNANDES: Mr Speaker, Sir, our boys are being killed in two ways On the one hand they are being killed by the Police as terrorists and on the other hand police itself is killing innocent people. Under such circumstances, I would request you to call for the information from Uttar Pradesh Government in this regard and inform the House about this incident so that such incidents are not repeated Orders should also be isfuture sued for immediate suspension of all the Police Officers involved in this Uttar Pradesh case. Government should take this step immediately... (Interruptions).